

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**(IB)-60(PB)/2018**

**IN THE MATTER OF:**

**Oriental Bank of Commerce  
Vs**

.... **APPLICANT / PETITIONER**

**Bindals Sponge Industries Limited**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**


**For the Resolution Professional:- Mr. H. P. Bhardwaj, Advocate**

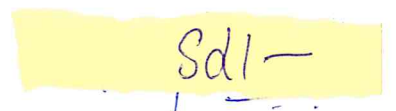
**For the Corporate Debtor(s):- Ms. Varsha Banerjee, Mr. Milan Singh Negi  
and Mr. Kunal Gudwani, Advocates**

**ORDER**

Learned counsels for the parties are present. As per the request made by learned counsel for respondent, last opportunity is granted for filing reply with an advance copy to the counsel for Petitioner. Rejoinder, if any, be filed within 3 days thereafter with an advance copy to the counsel for respondents.

Post the matter on 7<sup>th</sup> March 2018.

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

  
**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**